

By Speed Post

No.J-12021/02/2011-JR  
Government of India  
Ministry of Law and Justice  
Department of Justice  
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Jaisalmer House, Mansingh Road,  
New Delhi. Dated 3<sup>rd</sup> February, 2015

To

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhavan, 3<sup>rd</sup> Floor,  
C' Wing, Khan Market  
New Delhi – 110003

Subject: Assistance to State Governments for establishing and operating Gram Nyayalayas – release of first installment of the non-recurring grant to the Government of Uttar Pradesh for establishing 12 Gram Nyayalayas in the State of Uttar Pradesh.

Sir,

I am directed to convey the sanction of the President of India for the payment of Rs. 1,27,42,000/- (Rupees One Crore Twenty Seven Lakhs and Forty Two Thousand) Only towards Central assistance for establishing 12 Gram Nyayalayas at various places as notified by the State Government vide no. 796/7-nyaya-2-2014-216 G-2007 dated 23.05.2014 in the State of Uttar Pradesh (copy of the Notification containing the name of the 12 Gram Nyayalayas is annexed).

2. The grant of Rs. 127.42 lakhs is towards first installment for meeting non-recurring expenditure in respect of establishing 12 Gram Nyayalayas in the State of Uttar Pradesh.

3. The Expenditure involved is debitable to Demand No. 64 during 2014-2015 under Major Head 3601 –Grants-in aid to State Governments, Sub Major Head –02 Grants to the Centrally Sponsored Scheme, Minor Head 02.891–Administration of Justice (Other Grants), 01- Assistance to the State Government for establishing and operating Gram Nyayalayas, 01.00.31 – Grants-in-aid General.

4. The State Government is requested to utilize this amount during the current financial year 2014-15. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4.1 The Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

5. This sanction has been entered in the Register of Grants at Serial No.18 at page No. 09-10.

6. This issues with the concurrence of IF Division, Ministry of Law and Justice vide AS & FA's Dy. No. 103 dated 30.01.2015.

Yours faithfully



(Z.A. Khan)

Under Secretary to the Government of India  
Tele: 011-2307 2139

Copy to:-

1. Chief Secretary, Government of Uttar Pradesh, Lucknow.
2. Secretary, Law Department, Government of Uttar Pradesh, Lucknow.
3. Secretary, Finance Department, Government of Uttar Pradesh, Lucknow.
4. Registrar General, Allahabad High Court, Allahabad, UP.
5. Accountant General, Uttar Pradesh, Lucknow.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi - 110001.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
10. Sr. PPS to Secy. (J), PA to JS (MD)/DS (NM), Department of Justice, Jaisalmer House, New Delhi.
11. Director (Finance) [Sh. H.C. Azad], Legislative Department, Shastri Bhawan, New Delhi
12. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
13. Concerned File.
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15. Spare copies - 5.



(Z.A. Khan)

Under Secretary to the Government of India

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